

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 351/2017 in C.P. (I.B) No. 48/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

Name of the Company: National Textile Corporation
V/s.
Alok Industries Ltd.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PURTI MARWAHA APA	ADVOCATE	FOR NATIONAL TEXTILE CORPORATION	
2.	KRINA PAREKH	ADVOCATE	///	
3.	Mr. Ameya Gokhale, Mr. Nirag Pathak & Mr. Shalin Jani.	Adv. for Shardul Amarchand Mangaldas & Co	RP.	
4.	A. R. Sheth	Adv. & Solicitor	For NTC	

ORDER

Learned Advocate Ms. Purti Marwahaapa with Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arvind Kumar Gupta present for Applicant. Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas & Co. present for RP in IA 351/2017. None appeared for SBI.

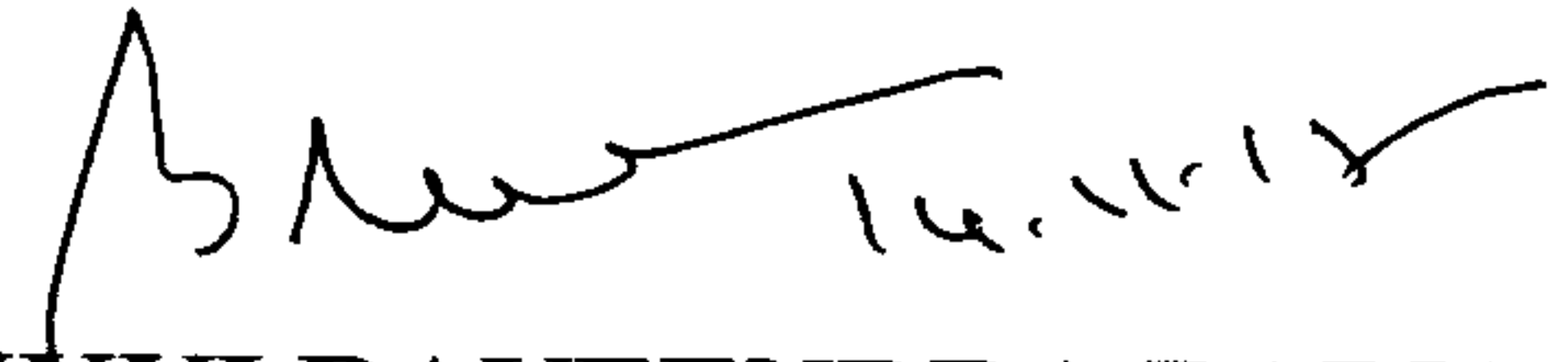
Proof of service of notice of date of hearing on IRP and SBI filed.

Objections filed by Respondent (RP).

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Learned Counsel appearing for RP made a statement that he has already taken on record the representation given by applicant. It is needless to say that RP as a part of Corporate Insolvency process consider the said representation according to the IB Code, Rule and Regulations.

Application is disposed of accordingly.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 14th day of November, 2017.